

OFFICE OF THE PRINCIPAL DISTT. AND SESSIONS JUDGE
JAMMU

ORDER

No: -142 /Acctts

Date:- 26-7-22 .

As Sh. Umesh Sharma, Spl. Excise Mobile Magistrate, Jammu has applied for sanction of casual leave for 26.07.2022 vide communication No. 179/SEMMJ dated 26.07.2022. Therefore, leave sanctioned for the above said date vide this office order No. 140/Acctts. dated 25.07.2022 stand cancelled.

Also sanction is hereby accorded to grant of one day casual leave for 27th of July 2022 in favour of Sh. Umesh Sharma, Spl. Excise Mobile Magistrate, Jammu.

Therefore, Special Municipal Mobile Magistrate, Jammu shall look after the routine work of the court of the Spl. Excise Mobile Magistrate, Jammu and shall also deal with criminal urgent matters of the said court during the above mentioned leave period.

(Sanjay Parihar)
Pr. Distt. & Sessions Judge
Jammu

No:- 3135-41 /PDSJ-J

Date: 26-7-22

Copy to the:-

1. Registrar General, High Court of J&K and Ladakh at Jammu/Srinagar and Ladakh for information.
2. Secretary to Hon'ble Mr. Justice Tashi Rabstan, High Court of J&K and Ladakh (Administrative Judge for Jammu District) for information of His Lordship.
3. Chief Judicial Magistrate Jammu for information
4. Special Municipal Mobile Magistrate, Jammu for information and compliance.
5. Spl. Excise (Mobile) Magistrate, Jammu for information.
6. Office Copy for record.
7. e-Court for uploading the same on official website.